

ITEM NO.33

COURT NO.11

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20174/2021

[Arising out of impugned final judgment and order dated 04-09-2020
in WPA No. 6575/2020 passed by the High Court at Calcutta]

ANIL GOEL

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT & ANR.

Respondent(s)

IA No. 159943/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

Date : 27-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s)

Mr. Sandeep Vij, Adv.
Mr. Neeraj Chamyal, Adv.
Mr. Dhananjay Sud, Adv.
Mr. Harsh Gupta, Adv.
Mr. Dhananjay Kumar, Adv.
Mr. Meghraj Singh, Adv.
Mr. Asa Harivenkat, Adv.
Mr. Shashank Shekhar, AOR

For Respondent(s)

Mr. Rajkumar Bhaskar Thakare, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Vivek Gupta, Adv.
Mr. Arvind Kumar Sharma, AOR
Ms. Aditi Singh, Adv.
Mr. Anand Kirti, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Tag the matter with Civil Appeal Nos.9692-9693/2024.

Signature Not Verified
Digitally signed by
ASHA SUNDRIYAL
Date: 2024.12.03
18:31:11
Reason: [S]

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)